

IN THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, KALAS MAHAL, CHENNAI
ORIGINAL APPLICATION NO. 151/2023 (SZ)
[EARLIER OA 307/2022(PB)]

IN THE MATTER OF:

**In Re : News item published in
The Hindu dated 26.04.2022
titled “Flow of industrial
effluents into Phalguni results
in fish kill”**

... .. Applicant

VERSUS

State of Karnataka and Ors

... .. Respondents

Previous D.o.H: 19.03.2025

Next D.o.H: 08.04.2025

I N D E X

S. NO.	PARTICULARS	PAGES
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MUKESH KUMAR
Advocate for R6 KSPCB

Lex Regula LLP

Email: LexRegula@gmail.com

Mobile: +91-9211059000

Place: New Delhi
eFiled on: 07.04.2025

Regional Office :
Karnataka State Pollution Control Board
Parisara Bhavana, 10B, Baikampady Industrial Area,
Mangaluru - 575 011

Tel.: 0824-2408239

e-mail: mangalore@kspcb.gov.in website: http:kspcb.gov.in

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ :
ಪರಿಸರ ಭವನ, 10ಬಿ
ಬೈಕಂಪಾದಿ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶ
ಮಂಗಳೂರು 575 011

ಕರ್ನಾಟಕ ರಾಜ್ಯ
ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ



towards a cleaner Karnataka

PCB/RO (MNG)/NGT (PB)/OA.No. 151 (SZ)/2024-25/

23

Date: 05-04-2025

To,

The Member Secretary
Karnataka State Pollution Control Board
#49, Parisara Bhavana
Church Street, Bengaluru-01

1

Kind Att: Law Officer-Legal Cell, KSPCB

Sir,

Subject: Submitting the latest status of Environmental Compensation imposed to the industry for non compliance under the provision of Water and Air Ac -reg.

Ref: 1.This office letter No: 811 Dated: 17.07.2023 for the submission of Action plan wrt Joint Committee report.

2. The Hon'ble National Green Tribunal, South Zone, Chennai Order dated:19.03.2025 in respect of OA No.150 of 2023 (SZ) & 151 of 2023 (SZ) and 210 of 2024 (SZ).

Hon'ble NGT, Principal Bench, New Delhi has passed an order OA No:307 of 2022 dated: 29.04.2022 based on the "News item published in The Hindu dated 26.04.2022 titled "Flow of industrial effluents into Phalguni results in fish kill" which reported as "hundreds of fishes were found dead and floating in Phalguni (Gurupura) river, downstream the Maravooru vented dam, following the flow of industrial and domestic effluent into the river.

In this regard, the Joint Committee was constituted and the action taken wrt to Joint Committee Report was submitted as vide ref (1).

In continuation the latest hearing dated: 19.03.2025 with respect to NGT OA 151 SZ of 2023 asked latest status of the demand raised to collect the Environmental Compensation by the industry which are linked to the above case.

Further, in this regard it is to be submitted that, the following industries had been raised demand to collect the Environmental Compensation by this office and the status are as follows:

S I N O	Name and address Industries	Demand Date	Demand Amount (EC Amount)	Date Request made by the industry to waive off the EC	This office forwarded the request made by the industry to Board Office	Reminder Demand Notice issued by this office to pay the EC Amount	Remarks
1	M/s. A.K Veneers Pvt Ltd Plot No. 449, Industrial Area Baikampady Baikampady, Mangaluru	31.08.2023	96,87,500	-	-	2526/ 27.03.2025	
2	M/s. Shree Gurudev Service Station, Plot No. 102, Near Canara Steel Industry Industrial Area Baikampady Baikampady, Mangaluru.	31.08.2023	13,43,750	18.04.2024	481/ 03.05.2024	2525/ 27.03.2025	
3	M/s. Ocean Proteins Pvt. Ltd., (Formerly M/s. Blue Water Foods & Exports Pvt. Ltd.,) Plot No.281 & 282, Baikampady Industrial Area Mangaluru	31.08.2023	55,50,000	09.02.2024	3169/ 11.03.2024	2524/ 27.03.2025	Requested to waive off EC and the same has been forwarded to Head Office
4	M/s. Sunrise Mats Pvt Ltd, Plot No. 6-16, Industrial Area Baikampady Baikampady, Mangaluru.	31.08.2023	26,68,750	09.11.2023	2672/ 13.02.2024	2527/ 27.03.2025	
5	M/s. Viceroy Exports Pvt Ltd, Plot No. 55, Industrial Area Baikampady Baikampady, Mangaluru.	31.08.2023	15,43,750	06.09.2023	1113/ 14.09.2023	2529/ 27.03.2025	
6	M/s. Stems N Leaves International, Plot No. 162-C, Industrial Area Baikampady Baikampady, Mangaluru.	31.08.2023	13,43,750	None	None	2523/ 27.03.2025	
	Total		22137500	22137500			

Further, in this regard it is to be submitted that, till date none of the industries paid the Environmental compensation and they submitted request letter to waive the EC and the same was forwarded to the Board office for the further needful action and M/s Gurudev Service Station, Baikampady and M/s Sunrise Mats Pvt Ltd, Baikmpady once again submitted request to waive off the Environmental Compensation and the same has been forwarded to Head Office for the further needful.

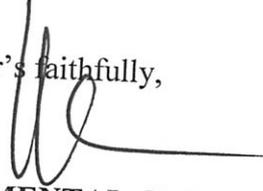
Further this office issued Reminder Demand Notice as above for the all industries to pay the Environmental compensation for the past violations.

In continuation, to ascertain the latest status of implementation of Action Plan by various stake holders, the joint committee meeting has to be scheduled under the chairmanship of Deputy Commissioner, Dakshina Kannada in upcoming days and the latest comprehensive report will be submit to Hon'ble NGT. It is requested to the Hon'ble Tribunal to kindly extend the timeline for latest report submission by the Joint Committee before the Hon'ble NGT by 4 weeks' time from 05.04.2024.

This is for your information and needful.

Thanking you,

Your's faithfully,


**ENVIRONMENTAL OFFICER,
KSPCB, RO-Mangaluru
Member Convener**



Item Nos.8 to 10:-

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

[Through Physical Hearing (Hybrid Option)]

Original Application No.150 of 2023(SZ)

[Earlier O.A. No. 572 of 2022(PB)(LP)]

WITH

Original Application No.151 of 2023(SZ)

[Earlier O.A. No. 307 of 2022(PB)(LP)]

WITH

Original Application No. 210 of 2024 (SZ)

[Earlier O.A. No. 517 of 2024(PB)]

IN THE MATTER OF:

Anil Kumar Sastry,
Karnataka.



...Applicant(s)

Union of India,
Rep. by its Secretary,
MOEF & CC New Delhi and ors.

...Respondent(s)

WITH

Suo Moto matter in respect of news item published in 'The Hindu' dated 26.04.2022 was registered and numbered as O.A. 307 of 2022 in (PB). "Hundreds of fishes were found dead and floating in Phalguni (Gurupura) river, downstream the Malavoor vented dam, following the flow of industrial and domestic effluent into the river.

And

Union of India,
Rep. by its Secretary,

MOEF & CC New Delhi and Ors.

...Respondent(s)

WITH

Suo Moto matter in respect of news item appearing in 'New Indian Express' dated 04.03.2024 titled "Act against industrial units polluting Phalguni river : DYFI".

And

Karnataka State Pollution Control Board,
Through its Member Secretary,
Bangalore and ors.

...Respondent(s)

Date of hearing: 19.03.2025.

CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER
HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER

O.A. No.150/2023:-

For Applicant(s): None appeared.

For Respondent(s): Mr. S. Rajasekar for R1.
M/s. N. Nathami for R2.
Mr. K.M. Darpan for R3, R7 & R8.
Mr. Mukesh Kumar for R6.
Mr. Harish Jayakumar for R9.

O.A. No.151/2023:-

For Applicant(s): Suo Motu.

For Respondent(s): Mrs. Me. Sarashwathy for R1.
M/s. N. Nathami for R2.
Mr. K.M. Darpan for R3, R7 & R8.
Mr. Mukesh Kumar for R6.
Mr. Harish Jayakumar for R9.

O.A. No.210 of 2024(SZ):

For Applicant(s): Suo Motu.

For Respondent(s): M/s. Nathami for R2.
Mr. Rajat Jonathan Shaw represented
Mr. K.M. Darpan for R3.

ORDER

1. For the last one year, we have been recording the statement made by the Government pleader's that a land for the Common Effluent Treatment Plant (CETP) was identified and the work order for construction was issued. However, today it is stated that the work order is only for preparation of the DPR and not for the construction of the CETP.

2. Ironically, the Karnataka State Pollution Control Board in its report has stated that of the 11 industries in the Karnataka Industrial Area Development Board (KIADB), 08 of them have already provided for Zero Liquid Discharge facility and only 03 of them are polluting. With reference to that, though it is stated that very many actions have been taken, whether they have been brought to the logical conclusion is not stated by the learned counsel.

3. Besides, there seems to be notices issued against Mangalore City Corporation and also KIADB, demanding the environmental compensation. Whether the said amounts are recovered and what is a status of the same are also not known.

4. We direct the learned counsel appearing for each of the authorities to file a detailed report in this regard.

5. Post the matter on 08.04.2025.

Sd/-
Smt. Justice Pushpa Sathyanarayana, JM

Sd/-
Dr. Satyagopal Korlapati, EM

O.A. No.150/2023(SZ) &
O.A. No.151/2023(SZ) &
O.A. No.210/2024(SZ)
19th March, 2025. AD.



ANNEXURE: R6-B (Colly)

Regional Office :

Karnataka State Pollution Control Board

Parisara Bhavana, 10B, Baikampady Industrial Area,

Mangaluru - 575 011

Tel.: 0824-2408239

e-mail: mangalore@kspcb.gov.in website: http:kspcb.gov.in

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ :

ಪರಿಸರ ಭವನ, 10ಬಿ

ಬೈಕಂಪಾದಿ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶ

ಮಂಗಳೂರು 575 011

ಕರ್ನಾಟಕ ರಾಜ್ಯ
ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ



towards a cleaner Karnataka

//RPAD//

NO.PCB/RO(MNG)/Ocean Proteins/EC/2024-25 ೨೮೨೪

Date: 27-03-2025

REMINDER DEMAND NOTICE

8

To,

The Occupier,

M/s. Ocean Proteins Pvt. Ltd.,

(Formerly M/s. Blue Water Foods & Exports Pvt. Ltd.,)

Plot No.281 & 282, Baikampady Industrial Area Mangaluru.

Sir,

Sub: Imposing Environmental Compensation (EC) for the non-compliances under the provision of Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981 and Environment (Protection) Act, 1986. - Reg

Ref:

1. CFO issued by the Board vide order No. AW-301912, PCB ID: 10568, dated: 21.01.2017.
2. Inspection made on 26.05.2022.
3. Inspection made on 22.08.2022.
4. Personal Hearing proceedings dated 05.09.2022
5. This Office letter No. 2033 Dated:08.03.2023.
6. Board Office Memo Letter No. 8008 Dated:27.02.2023.
7. This Office inspection report to Board Office No.09 Dated: 06.04.2023.
8. This Office inspection report to Board Office No.70 Dated: 18.04.2023.
9. RSEO Office letter to Board Office No.36 Dated:20.04.2023.
10. Board Office revocation letter No.15 Dated:28.04.2023.
11. RSEO Office letter to Board office No.128 Dated:08.06.2023.
12. Board Office Memo No.1989 Dated:14.07.2023.
13. This Office Notice No.924 Dated:05.08.2023.
14. This Office Demand notice letter No 1041 dated:31.08.2023.
15. Board Office mail received date on 08.09.2023.
16. This Office Demand Notice Dated: 14.09.2023.
17. Detailed Point wise reply/request submitted by industry authorities on 09.02.2024.
18. Reply forwarded to Board Office letter No. 3169 dated: 11.03.2024.
19. Hon'ble NGT judgment vide Appeal No: 26 of 2023 dated: 20.08.2025.
20. Board Office Consent Order No. AW-301912 dated: 21.01.2017 valid period up to 30.09.2031.
21. NGT OA 151 order dated: 19.03.2025.

With reference to above cited subject and references, you Are hereby directed to pay an amount of **Rs.55,50,000/- (Rupees Fifty-five Lakh Fifty Thousand only)** towards Environmental Compensation imposed by the Board past violation. In continuation with demand notice issued by Board you were here by informed to take **DD in the name of Member Secretary KSPCB, for the amount of Rs.55,50,000/-** which is

imposed as Environmental Compensation to your industry for the past violation vide ref (14 & 16). Later your request submitted to waive off the Environmental Compensation imposed was forwarded to the Board vide ref (17), and there is no communication/direction from the Board Office.

Further, in similar lines one of the industry had challenged the demand notice dated 31.08.2023 (Environmental Compensation) in NGT vide Appeal No: 26 of 2023, and as per the judgment by Hon'ble NGT vide dated: 20.08.2025 "*there is no withdrawal/waive off the Environmental Compensation imposed by the Board*". Hence, your request to waive off the Environmental Compensation imposed for past violations cannot be considered.

Further, in latest hearing dated: 19.03.2025, with respect to NGT SZ OA 151/2023 and asking for status of Environmental Compensation collected by the Board. Therefore, you are hereby issued the **Reminder Notice** to pay the Environmental Compensation of **Rs.55,50,000/-** for the past violation within 07 days from this notice. If the amount is not paid, it is construed that you have nothing to say on this matter and action will be initiated by recommending the Board Office to **Withdraw the Consent** issued under Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981.

Yours faithfully,

Sd/-
ENVIRONMENTAL OFFICER
KSPCB, RO-MANGALURU

1. The Member Secretary, KSPCB, Bengaluru (Kind attention: CEO-3 – NEIA – OB) for your kind information for the needful action.
2. The Zonal SEO, KSPCB, Mangaluru for kind information and needful action.
3. The Legal Officer, KSPCB, Bengaluru for kind information and needful action.
4. Office Copy.



ENVIRONMENTAL OFFICER
KSPCB, RO-MANGALURU

Regional Office :
Karnataka State Pollution Control Board
Parisara Bhavana, 10B, Baikampady Industrial Area,
Mangaluru - 575 011
Tel.: 0824-2408239

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ :
ಪರಿಸರ ಭವನ, 10ಬಿ
ಬೈಕಂಪಾದಿ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶ
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ಕರ್ನಾಟಕ ರಾಜ್ಯ
ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ



e-mail: mangalore@kspcb.gov.in website: http:kspcb.gov.in

towards a cleaner Karnataka

-/RPAD/-
NO. KSPCB/EO(MNG)/Shree Gurudev/EC/2023-24 2525

Date: 27-03-2025

REMINDER DEMAND NOTICE

10

To,
The Occupier,
M/s. Shree Gurudev Service Station,
Plot No. 102, Near Canara Steel Industry
Industrial Area Baikampady
Baikampady, Mangaluru.

Sir,

Sub: Imposing Environmental Compensation (EC) for the non-compliances under the provision of Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981 and Environment (Protection) Act, 1986.

Ref:

1. Inspection made by the Regional Office on 30.05.2022.
2. This Office issue SCN letter No. 293 Dated: 31.05.2022.
3. This office recommended to RSEO Mangalore issue NPD letter No. 320 Dated: 02.06.2022.
4. RSEO, Mangalore NPD issued letter No. 110 Dated: 21.07.2022.
5. Inspection made by the Regional Office on 20.08.2022.
6. This Office recommended to Board Office Clouse direction letter No. 852 Dated: 23.08.2022.
7. Reply submitted by the industry Dated: 22.08.2022.
8. This issued Notice for water parameter exceeding to the standard No.1347 Dated:03.12.2022.
9. Personal hearing proceedings letter No. 5882 Dated: 01.12.2022.
10. This issued Notice for water parameter exceeding to the standard No.1844 Dated:13.02.2023.
11. This Office to Board Office EC calculating letter No. 2007 dated: 08.03.2023.
12. Reply submitted by the industry Dated: 06.04.2023.
13. Board Office letter No. 554 Dated:29.04.2023.
14. RSEO Office to Board Office letter No. 132 Dated: 08.06.2023.
15. Board Office Memo Letter No. 1989 Dated: 14.07.2023.
16. This Office SCN letter No. 922 Dated: 05.08.2023.
17. Board Office issued closure order letter No. 93 Dated: 02.08.2023.
18. This Office Demand Notice No 1039 dated:31.08.2023.
19. Board Office mail received date on 08.09.2023.
20. This Office Demand Notice No 1104 Dated: 14.09.2023.
21. Board Office Consent Order No. AW-343183 Dated: 30.04.2024. valid period up to 30.09.2031.
22. Detailed request submitted by industry authorities on 18.04.2024.
23. Reply forwarded to Board Office letter No. 481 dated: 03.05.2024.

24. NGT Appeal No: 26 of 2023 (SZ) Judgment dated: 20.08.2024.

25. NGT OA 151 of 2023 Order dated: 19.03.2025.

With reference to above cited subject and references, you Are hereby directed to pay an amount of Rs. 13,43,750/- (**Rupees Thirteen lakhs Forty-Three Thousand Seven Hundred and Fifty only**) towards Environmental Compensation imposed by the Board past violation. In continuation with demand notice issued by Board you were here by informed to take **DD in the name of Member Secretary KSPCB, for the amount of Rs. 13,43,750/-** which is imposed as Environmental Compensation to your industry for the past violation vide ref (18 & 20). Later your request submitted to waive off the Environmental Compensation imposed was forwarded to the Board vide ref (23), and there is no communication/direction from the Board Office.

Further, you have challenged the demand notice dated 31.08.2023 (Environmental Compensation) in NGT vide Appeal No: 26 of 2023, and as per the judgment by Hon'ble NGT vide dated: 20.08.2024 "*there is no withdrawal/waive off the Environmental Compensation imposed by the Board*". Hence, your request to waive off the waive off the Environmental Compensation imposed for past violations cannot be considered.

Further, in latest hearing dated: 19.03.2025, with respect to NGT SZ OA 151/2023 and asking for status of Environmental Compensation collected by the Board. Therefore, you are hereby issued the **Reminder Notice** to pay the Environmental Compensation of **Rs. 13,43,750/-** for the past violation within 07 days from this notice. If the amount is not paid, it is construed that you have nothing to say on this matter and action will be initiated by recommending the Board Office to **Withdraw the Consent** issued under Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981.

Yours faithfully,

Sd/-

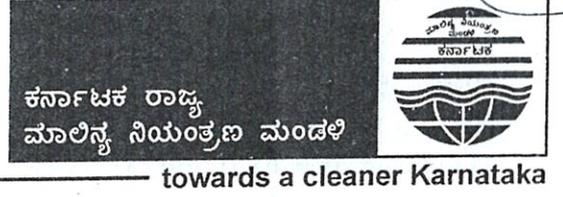
**ENVIRONMENTAL OFFICER
KSPCB, RO-MANGALURU**

1. The Member Secretary, KSPCB, Bengaluru (Kind attention: CEO-3 – NEIA – OB) for your kind information for the needful action.
2. The Zonal SEO, KSPCB, Mangaluru for kind information and needful action.
3. The Legal Officer, KSPCB, Bengaluru for kind information and needful action.
4. Office Copy.


**ENVIRONMENTAL OFFICER
KSPCB, RO-MANGALURU**

Regional Office :
Karnataka State Pollution Control Board
 Parisara Bhavana, 10B, Baikampady Industrial Area,
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 ಮಂಗಳೂರು 575 011



//RPAD//

NO. PCB/EO(MNG)/Stems N Leaves/EC/2024-25 2523
REMINDER DEMAND NOTICE

Date: 27-03-2024

To,
 The Occupier,
 M/s. Stems N Leaves International,
 Plot No. 162-C,
 Industrial Area Baikampady
 Baikampady, Mangaluru.

Sir,
 Sub: Imposing Environmental Compensation (EC) for the non-compliances under
 the provision of Water (Prevention and Control of Pollution) Act, 1974, Air
 (Prevention and Control of Pollution) Act, 1981 and Environment (Protection)
 Act, 1986. - Reg

Ref:

1. CFO issued by the Board vide order No. AW-107243 PCB ID. 20792 Dated: 23.08.2018.
2. This Office SCN letter No. 291 Dated: 31.05.2022.
3. This Office recommended to RSEO, Mangalore NPD direction letter No. 323 dated: 02.06.2022.
4. Reply submitted by the industry Dated: 09.06.2022.
5. RSEO, Mangalore NPD issued letter No. 111 Dated: 22.07.2022.
6. This Office to Board Office Closure order letter No. 854 Dated: 23.08.2022.
7. This issued Notice for water parameter exceeding to the standard No.1175 Dated:29.10.2022.
8. Personal hearing proceedings letter No. 5864 Dated: 01.12.2022.
9. This Office to Board Office EC calculating letter No. 2006 dated: 08.03.2023.
10. This Office recommended to Board Office Clouse direction letter No. 95 Dated:19.04.2023.
11. Reply submitted by the industry Dated: 05.04.2023.
12. Board Office letter No. 553 Dated: 29.04.2023.
13. Regional Office Laboratory Hassan Confidential analysis report letter No. 54 dated:12.05.2023.
14. RSEO Office to Board Office letter No. 131 Dated: 08.06.2023.
15. Board Office Memo Letter No. 1989 Dated: 14.07.2023.
16. This Office SCN letter No.932 Dated: 05.08.2023.
17. Board office closure direction letter No. 94 Dated: 02.08.2023.
18. Board office closure direction letter No. 94 Dated: 02.08.2023.
19. This Office Demand notice letter No 1045 dated:31.08.2023.
20. Board Office mail received date on 08.09.2023.
21. This Office Demand notice letter No 1106 dated:14.09.2023.
22. Hon'ble NGT judgment vide Appeal No: 26 of 2023 dated: 20.08.2024.
23. Board Office Consent Order No. KSPCB/EO-MNG/ADDENDUM/2018-19/2087 dated: 14.02.2019. valid period upto 31.12.2026.
24. NGT OA 151 order dated: 19.03.2025.

With reference to above cited subject and references, you Are hereby directed to pay an amount of **Rs. 13,43,750/- (Rupees Thirteen Lakhs Forty-Three Thousand Seven Hundred and Fifty only)** towards Environmental Compensation imposed by the Board past violation. In continuation with demand notice issued by Board you were here by informed to take **DD in the name of Member Secretary KSPCB, for the amount of Rs. 13,43,750/-** which is imposed as Environmental Compensation to your industry for the past violation vide ref (19 & 21).

Further, in similar lines one of the industry had challenged the demand notice dated 31.08.2023 (Environmental Compensation) in NGT vide Appeal No: 26 of 2023, and as per the judgment by Hon'ble NGT vide dated: 20.08.2024 "*there is no withdrawal/waive off the Environmental Compensation imposed by the Board*". Hence, your request to waive off the Environmental Compensation imposed for past violations cannot be considered.

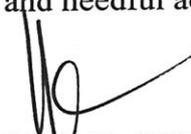
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Yours faithfully,

Sd/-

**ENVIRONMENTAL OFFICER
KSPCB, RO-MANGALURU**

1. The Member Secretary, KSPCB, Bengaluru (Kind attention: CEO-3 – NEIA – OB) for your kind information for the needful action.
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3. The Legal Officer, KSPCB, Bengaluru for kind information and needful action.
4. Office Copy.


**ENVIRONMENTAL OFFICER
KSPCB, RO-MANGALURU**

Regional Office :**Karnataka State Pollution Control Board**

Parisara Bhavana, 10B, Baikampady Industrial Area,
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Tel.: 0824-2408239
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ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ :

ಪರಿಸರ ಭವನ, 10ಬಿ
ಬೈಕಂಪಾದಿ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶ
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ಕರ್ನಾಟಕ ರಾಜ್ಯ
ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ



towards a cleaner Karnataka

NO. KSPCB/EO(MNG)/Sunrise Mats/EC/2023-24 2527

Date: 27-03-2024

REMINDER DEMAND NOTICE

To,
The Occupier,
M/s. Sunrise Mats Pvt Ltd,
Plot No. 6-16,
Industrial Area Baikampady
Baikampady, Mangaluru.

Sir,

Sub: Imposing Environmental Compensation (EC) for the non-compliances under the provision of Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981 and Environment (Protection) Act, 1986 – reg.

Ref:

1. CFE Fresh Application PCB ID. 133676 dated: 04.07.2023.
2. Public Complaint received on 30.10.2021.
3. This Office inspection Dated: 30.10.2021.
4. This Office SCN letter No. 960 Dated: 02.11.2021.
5. Reply submitted by the industry Dated: 07.12.2021.
6. This Office SCN letter No. 1859 Dated: 16.12.2021.
7. This issued Notice for water parameter exceeding to the standard No.1987 Dated:04.01.2022.
8. This Office recommended to RSEO, Mangalore to issue NPD letter No. 441 dated: 17.06.2022.
9. RSEO, Mangalore NPD issued letter No. 107 Dated: 21.07.2022.
10. Reply submitted by the industry Dated: 01.09.2022.
11. This Office inspection Dated: 13.09.2022.
12. This Office recommended to RSEO, Mangalore to issue restraining letter No. 1020 Dated: 20.09.2022.
13. RSEO, Mangalore restraining order No. 210 Dated: 27.09.2022.
14. RSEO, Mangalore NPD issued letter No. 213 Dated: 29.09.2022.
15. Board Office Personal hearing proceedings letter No. 5866 Dated: 01.12.2022.
16. This issued Notice for water parameter exceeding to the standard No.1348 Dated:03.12.2022. collected by this Office 13.09.2022.
17. This Office to Board Office EC calculating letter No. 2008 dated: 08.03.2023.
18. Board Office Clouse direction letter No. 167 Dated: 18.03.2023.
19. Reply submitted by the industry for revocation of closure order Dated: 23.03.2023.
20. Compliance submitted by the industry for closure order Dated: 05.05.2023.
21. Inspection made by this Office on 14.04.2023, 22.04.2023, 04.05.2023.
22. RSEO, Mangalore recommended to Board Office revocation of closure letter No. 65 dated:09.05.2023.
23. Board Office letter No. 555 Dated: 29.04.2023.
24. Board office revocation letter No 934 Dated: 25.05.2023.
26. This Office recommended to RSEO Mangalore revocation of closure letter No. 373 dated: 30.05.2023.

27. RSEO, Mangalore recommended to Board Office revocation of closure letter No. 97 dated: 30.05.2023.
28. Board office revocation of closure Order No 39 Dated: 12.06.2023.
29. Board Office Memo Letter No. 1989 Dated: 14.07.2023.
30. RSEO Office to Board Office letter No. 134 Dated: 08.06.2023.
31. This Office Notice No.928 Dated: 05.08.2023.
32. NGT order dated:21.11.2022 wtr OA No.307/2022.
33. This Office Demand Notice No 1040 dated:31.08.2023.
34. Board Office mail received date on 08.09.2023.
35. This Office Demand Notice No 1102 Dated: 14.09.2023.
36. Detailed Point wise reply/request submitted by industry authorities on 09.11.2023.
37. Reply forwarded to Board Office letter No. 2672 dated: 13.02.2024.
38. Hon'ble NGT judgment vide Appeal No: 26 of 2023 dated: 20.08.2024.
39. Board Office Consent Order No. W-346572 Dated: 23.12.2024 valid period up to 30.09.2025.
40. NGT OA 151 of 2023 Order dated: 19.03.2025

With reference to above cited subject and references, you Are hereby directed to pay an amount of **Rs.26,68,750/- (Rupees Twenty-Six lakhs Sixty-Eight Thousand Seven Hundred and Fifty only)** towards Environmental Compensation imposed by the Board past violation. In continuation with demand notice issued by Board you were here by informed to take **DD in the name of Member Secretary KSPCB, for the amount of Rs.26,68,750/-** which is imposed as Environmental Compensation to your industry for the past violation vide ref (33 & 35). Later your request submitted to waive off the Environmental Compensation imposed was forwarded to the Board vide ref (37), and there is no communication/direction from the Board Office.

Further, in similar lines one of the industry had challenged the demand notice dated 31.08.2023 (Environmental Compensation) in NGT vide Appeal No: 26 of 2023, and as per the judgment by Hon'ble NGT vide dated: 20.08.2024 "*there is no withdrawal/waive off the Environmental Compensation imposed by the Board*". Hence, your request to waive off the waive off the Environmental Compensation imposed for past violations cannot be considered.

Further, in latest hearing dated: 19.03.2025, with respect to NGT SZ OA 151/2023 and asking for status of Environmental Compensation collected by the Board. Therefore, you are hereby issued the **Reminder Notice** to pay the Environmental Compensation of **Rs.26,68,750/-** for the past violation within 07 days from this notice. If the amount is not paid, it is construed that you have nothing to say on this matter and action will be initiated by recommending the Board Office to **Withdraw the Consent** issued under Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981.

Yours faithfully,

Sd/-
**ENVIRONMENTAL OFFICER
KSPCB, RO-MANGALURU**

1. The Member Secretary, KSPCB, Bengaluru (Kind attention: CEO-3 – NEIA – OB) for your kind information for the needful action.
2. The Zonal SEO, KSPCB, Mangaluru for kind information and needful action.
3. The Legal Officer, KSPCB, Bengaluru for kind information and needful action.
4. Office Copy.


ENVIRONMENTAL OFFICER
KSPCB, RO-MANGALURU

Regional Office :**Karnataka State Pollution Control Board**Parisara Bhavana, 10B, Baikampady Industrial Area,
Mangaluru - 575 011

Tel.: 0824-2408239

e-mail: manglore@kspcb.gov.in website: http:kspcb.gov.in

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ :

ಪರಿಸರ ಭವನ, 10ಬಿ

ಬೈಕಂಪಾಡಿ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶ
ಮಂಗಳೂರು 575 011ಕರ್ನಾಟಕ ರಾಜ್ಯ
ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ

towards a cleaner Karnataka

//RPAD//

NO. PCB/RO(MNG)/A.K. VENEERS/EC/2024-25 2526

Date: 27-03-2025

REMINDER DEMAND NOTICE

To,
The Occupier,
M/s. A.K Veneers Pvt Ltd,
Plot No. 449, Industrial Area Baikampady
Baikampady, Mangaluru.

Sir,

Sub: Imposing Environmental Compensation (EC) for the non-compliances under the provision of Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981 and Environment (Protection) Act, 1986. - Reg

Ref:

1. CFO issued by the Board vide order No. AW-301912, PCB ID: 10568, dated: 21-01-2017.
2. Inspection made on 17.11.2020, 20.12.2021, 22.08.2022.
3. Public Complaint received on 17.11.2020.
4. This Office issue SCN letter No. 1281 Dated: 18.11.2020.
5. This Office inspection Dated: 25.11.2020.
5. Reply submitted by the industry Dated: 25.11.2020.
6. This Office issue SCN letter No. 1880 Dated: 18.11.2020.
7. Reply submitted by the industry Dated: 15.04.2021.
8. This Office inspection Dated: 20.12.2021.
9. This Office issue SCN letter No. 1913 Dated: 23.12.2021.
10. This Office recommended to RSEO, Mangalore letter No. 1925 Dated: 24.12.2021.
11. Reply submitted by the industry Dated: 02.01.2022.
12. RSEO, Mangalore NPD issued under water act letter No. 171 Dated: 06.01.2022.
13. RSEO, Mangalore NPD issued under air act letter No. 172 Dated: 06.01.2022.
14. Reply submitted by the industry Dated: 02.02.2022.
15. Legal sample collected on 22.08.2022.
16. This Office inspection Dated: 22.08.2022.
17. This Office issue SCN letter No. 945 Dated: 15.09.2022.
18. This Office recommended to RSEO, Mangalore restraining order No.952 Dated: 15.09.2022.
19. Restraining order issued by the RSEO Mangalore vide letter No.200 Dated:19.09.2022.
20. Reply submitted by the industry Dated: 20.09.2022.
21. Industry submitted by the Affidavit Dated: 01.12.2022.
23. Reply submitted by the industry Dated: 01.12.2022.
24. Personal hearing proceedings letter No. 5799 dated: 05.09.2022.
25. NGT order Dated: 21.12.2021 wrt OA No 307/2022.
26. This Office to Board Office EC calculating letter No. 2010 dated: 08.03.2023.
27. Board Office letter No. 551 Dated: 29.04.2023.
28. RSEO Office to Board Office letter No. 135 Dated: 08.06.2023.
29. Board Office Memo Letter No. 1989 Dated: 14.07.2023.
30. This Office Notice No.927 Dated: 05.08.2023.
31. Reply submitted by the industry Dated: 26.08.2023.
32. This Office Demand notice letter No 1043 dated:31.08.2023.

33. Board Office mail received date on 08.09.2023.
 34. This Office Demand notice letter No 1106 dated:14.09.2023.
 35. Hon'ble NGT judgment vide Appeal No: 26 of 2023 dated: 20.08.2024.
 36. Board Office Consent Order No. AW-305754 dated: 22.02.2024. Consent period laps on 30.09.2022.
 37. NGT OA 151 order dated: 19.03.2025.

With reference to above cited subject and references, you Are hereby directed to pay an amount of **Rs.96,87,500/- (Rupees Ninety-Six Lakhs Eighty-Seven Thousand Five Hundred only)** towards Environmental Compensation imposed by the Board past violation. In continuation with demand notice issued by Board you were here by informed to take **DD in the name of Member Secretary KSPCB, for the amount of Rs.96,87,500/-** which is imposed as Environmental Compensation to your industry for the past violation vide ref (32 & 34). Later your request submitted to waive off the Environmental Compensation imposed was forwarded to the Board vide ref (31), and there is no communication/direction from the Board Office.

Further, in similar lines one of the industry had challenged the demand notice dated 31.08.2023 (Environmental Compensation) in NGT vide Appeal No: 26 of 2023, and as per the judgment by Hon'ble NGT vide dated: 20.08.2024 "*there is no withdrawal/waive off the Environmental Compensation imposed by the Board*". Hence, your request to waive off the waive off the Environmental Compensation imposed for past violations cannot be considered.

Further, in latest hearing dated: 19.03.2025, with respect to NGT SZ OA 151/2023 and asking for status of Environmental Compensation collected by the Board. Therefore, you are hereby issued the **Reminder Notice** to pay the Environmental Compensation of **Rs.96,87,500/-** for the past violation within 07 days from this notice. If the amount is not paid, it is construed that you have nothing to say on this matter and action will be initiated under Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981.

Yours faithfully,

Sd/-

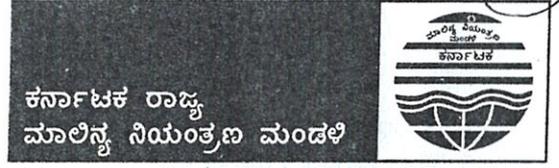
**ENVIRONMENTAL OFFICER
KSPCB, RO-MANGALURU**

1. The Member Secretary, KSPCB, Bengaluru (Kind attention: CEO-3 – NEIA – OB) for your kind information for the needful action.
2. The Zonal SEO, KSPCB, Mangaluru for kind information and needful action.
3. The Legal Officer, KSPCB, Bengaluru for kind information and needful action.
4. Office Copy.


**ENVIRONMENTAL OFFICER
KSPCB, RO-MANGALURU**

Regional Office :
Karnataka State Pollution Control Board
 Parisara Bhavana, 10B, Baikampady Industrial Area,
 Mangaluru - 575 011
 Tel.: 0824-2408239
 e-mail: mangalore@kspcb.gov.in website: http:kspcb.gov.in

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ :
 ಪರಿಸರ ಭವನ, 10ಬಿ
 ಬೈಕಂಪಾಡಿ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶ
 ಮಂಗಳೂರು 575 011



towards a cleaner Karnataka

//RPAD//

NO.PCB/RO(MNG)/Viceroy Exports/EC/2024-25 25/29

Date: 27/3/2025

REMINDER DEMAND NOTICE

To,
 The Occupier,
 M/s. Viceroy Exports Pvt Ltd,
 Plot No. 55, Industrial Area Baikampady
 Baikampady, Mangaluru.

Sir,

Sub: Imposing Environmental Compensation (EC) for the non-compliances under the provision of Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981 and Environment (Protection) Act, 1986. - Reg

Ref:

1. CFO issued by the Board vide order No. AW-321323 PCB ID. 26824 Dated: 05.11.2022.
2. Inspection made by the Regional Office on 28.04.2022.
3. This Office issue SCN letter No. 248 Dated: 21.05.2022.
4. This Office recommend to RSEO Office NPD direction letter No. 362 dated: 10.06.2023.
5. This issued Notice for water parameter exceeding to the standard No.729 Dated:10.08.2022.
6. RSEO Zonal Office Mangaluru, issued NPD vide letter No. 93 Dated: 07.07.2022.
7. Reply submitted by the industry Dated: 26.07.2022.
8. Inspection made by the Regional Office on 10.08.2022.
9. Inspection made by the Regional Office on 20.08.2022.
10. This Office to Board Office Clouse direction letter No. 853 Dated: 23.08.2022.
11. This issued Notice for water parameter exceeding to the standard No.1179 Dated:29.10.2022.
12. Inspection made by the Regional Office on 03.11.2022.
13. NGT order dated: 21.11.2022 wrt OA No. 307/2022.
14. Personal hearing proceedings letter No. 5867 Dated: 01.12.2022.
15. This issued Notice for water parameter exceeding to the standard No.1534 Dated:31.12.2022.
16. Board Office letter No. 6865 Dated: 11.01.2023.
18. Legal sample collected on 27.03.2023.
19. Inspection made by the Regional Office on 27.03.2023.
20. This issued Notice for water parameter exceeding to the standard No.96 Dated:19.04.2023.
21. Consent withdrawal order issued by the RSEO, Mangalore vide No.407 dated: 01.03.2023.
22. Board office Closure order letter No. 01 Dated: 21.04.2023.
23. Board Office letter No. 552 Dated: 29.04.2023.
24. Industry submitted MOU letter Dated: 26.05.2023.
25. Reply submitted by the industry Dated: 26.05.2023.
26. This Office Notice No.467 Dated: 09.06.2023.
27. Reply submitted by the industry Dated: 15.06.2023.
28. Inspection made by the Regional Office on 28.06.2023 & 01.07.2023.
29. This office submitted by inspection report to RSEO Office Mangalore letter No. 700 Dated: 30.07.2023.
30. RSEO Office to Board office revocation of closure order letter No. 190 Dated: 11.07.2023.
31. Board Office letter No. 2179 Dated: 25.07.2023.
32. Industry submitted by revised MOU letter on Dated: 27.07.2023.
33. RSEO Office to Board Office letter No. 136 Dated: 08.06.2023.

34. Board Office Memo Letter No. 1989 Dated: 14.07.2023.
 35. This Office Notice No.931 Dated: 05.08.2023.
 36. This Office Demand Notice No 1042 dated:31.08.2023.
 37. Board Office mail received date on 08.09.2023.
 38. This Office Demand Notice No 1101 Dated: 14.09.2023.
 39. Detailed Point wise reply/request submitted by industry authorities on 06.09.2023.
 40. Reply forwarded to Board Office letter No. 1113 dated: 14.09.2023.
 41. Hon'ble NGT judgment vide Appeal No: 26 of 2023 dated: 20.08.2024.
 42. Board Office Consent Order No. W-342061 dated: 22.02.2024. valid period up to 30.09.2029.
 43. NGT OA 151 order dated: 19.03.2025.

With reference to above cited subject and references, you Are hereby directed to pay an amount of **Rs.15,43,750/- (Rupees Fifteen lakhs Forty-Three Thousand Seven Hundred and Fifty Only)** towards Environmental Compensation imposed by the Board past violation. In continuation with demand notice issued by Board you were here by informed to take **DD in the name of Member Secretary KSPCB, for the amount of Rs.15,43,750/-** which is imposed as Environmental Compensation to your industry for the past violation vide ref (36 & 38). Later your request submitted to waive off the Environmental Compensation imposed was forwarded to the Board vide ref (40), and there is no communication/direction from the Board Office.

Further, in similar lines one of the industry had challenged the demand notice dated 31.08.2023 (Environmental Compensation) in NGT vide Appeal No: 26 of 2023, and as per the judgment by Hon'ble NGT vide dated: 20.08.2024 "**there is no withdrawal/waive off the Environmental Compensation imposed by the Board**". Hence, your request to waive off the Environmental Compensation imposed for past violations cannot be considered.

Further, in latest hearing dated: 19.03.2025, with respect to NGT SZ OA 151/2023 and asking for status of Environmental Compensation collected by the Board. Therefore, you are hereby issued the **Reminder Notice** to pay the Environmental Compensation of **Rs. 15,43,750/-** for the past violation within 07 days from this notice. If the amount is not paid, it is construed that you have nothing to say on this matter and action will be initiated by recommending the Board Office to **Withdraw the Consent** issued under Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981.

Yours faithfully,

Sd/-

**ENVIRONMENTAL OFFICER
KSPCB, RO-MANGALURU**

1. The Member Secretary, KSPCB, Bengaluru (Kind attention: CEO-3 – NEIA – OB) for your kind information for the needful action.
2. The Zonal SEO, KSPCB, Mangaluru for kind information and needful action.
3. The Legal Officer, KSPCB, Bengaluru for kind information and needful action.
4. Office Copy.


**ENVIRONMENTAL OFFICER
KSPCB, RO-MANGALURU**